

F.NO.404/41/76-ITCC  
Central Board of Direct Taxes

.....  
New Delhi, the 1st March, 1976.

O R D E R

No.1247 (F.NO.404/41/76-ITCC): In pursuance of Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri S.L. Babel authorised by the Central Government to exercise the powers of a Tax Recovery Officer under sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), shall concurrently exercise jurisdiction in respect of all the Districts in the State of Rajasthan.

2. The jurisdiction conferred upon Shri I.D. Nebhnani by Order No.943(F.NO.404/103/75-ITCC) dated the 19th June, 1975, is withdrawn with effect from the date he proceeded on leave.

3. This order shall come into force with immediate effect.

Sd/-

(V.P. MITTAL)

Secretary, Central Board of Direct Taxes.

1. Copy to the Commissioner of Income-tax, Rajasthan I, Jaipur with reference to his letter No.A-6/Reco/TRO/Jur/75-76/1597 dated the 18/23th February, 1976.

2. Bulletin Section of DI(RS&P), New Delhi (1 copy).

Sd/-

(K.L. MALHAUTRA)  
Section Officer

AUTHORISED FOR ISSUE.

*J. K. PRASAD*  
(S.C. PRASAD)

Officer on Special Duty,  
Directorate of Inspection (RS&P)  
No.CC/ITCC/1231/344/RSP/76.